GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA STARRED QUESTION NO. *131

TO BE ANSWERED ON THE 29TH JULY, 2025/ SRAVANA 7, 1947 (SAKA)

CASES UNDER NDPS ACT

*131. SHRIK C VENUGOPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of cases registered under Narcotics Drugs and Psychotropic Substances (NDPS) Act, during the last three years, Statewise including Kerala;
- (b) the details regarding rate of conviction in these cases during the said periods, State-wise, including Kerala;
- (c) the details of fund allocated and released by the Government to check illegal drug trafficking in the country; and
- (d) whether the Government plan to amend the Narcotic Drugs and Psychotropic Substances (NDPS) Act so as to strengthen the legal framework against drug trafficking and substance abuse in the country, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO THE LOK SABHA STARRED QUESTION NO- *131 FOR 29.07.2025 REGARDING CASES UNDER NDPS ACT

- (a) & (b): As per latest data published by National Crime Records Bureau (NCRB) pertaining to the year 2022, the number of cases registered (CR) under Narcotic Drugs and Psychotropic Substances (NDPS) Act, 1985 and rate of conviction (CVR) during 2020, 2021 & 2022, State-wise including State of Kerala is at Annexure-I.
- (c): The Government of India had introduced a scheme on 24.10.2004 "Assistance to States & UTs for Narcotics Control" to finance State & UTs Governments in an effort to strengthen their enforcement capabilities for combating illicit trafficking in NDPS. The scheme is implemented by Ministry of Home Affairs and Narcotics Control Bureau. The scheme is being continued since then. The scheme has further been extended from 2021-22 to 2025-26 with an outlay of Rs. 50 crores. The funds released under the scheme for financial years 2020-21 to 2024-25 is Rs.10.85 crores.

The Department of Social Justice and Empowerment also implementing National Action Plan for Drug Demand Reduction (NAPDDR) under which financial assistance is provided to State Government/ UTs and Non-Governmental Organisation/ Voluntary Organisation. The funds

allocated for NAPDDR for financial year 2020-21 to 2024-25 is Rs.965 crores and fund released is 777.19 crores.

The Department of Revenue has established the "National Fund for Control of Drug Abuse" to cover the costs associated with fighting the illicit traffic in narcotic drugs, treating addicts, and educating the public about drug misuse, among other things. The fund released under the scheme during 2020-21 to 2024-25 is Rs.2.58 crores.

(d): In the last five years 14 substances as Narcotic Drugs and 29 Substances as Psychotropic Substances have been notified under NDPS Act, 1985. Further, 28 Precursor Chemicals have also been notified as Controlled Substances in Regulation of Controlled Substances Order, 2013 under NDPS Act, 1985. Continuous efforts are being made to bring such new psychoactive substances and precursor chemicals under NDPS Act and regulations to widen the range and scope of substances for controlling the illicit trafficking of narcotic drugs, psychotropic substances and precursor chemicals.

Number of Cases Registered (CR) and Conviction Rate (CVR) under Narcotic Drugs and Psychotropic Substance (NDPS) Act, 1985 during 2020, 2021 & 2022, State-wise including State of Kerala

	State/UT	Year-wise					
SL		2020		2021		2022	
		CR	CVR	CR	CVR	CR	CVR
1	Andhra Pradesh	866	12.7	1635	25.4	1391	6.1
2	Arunachal Pradesh	132	0.0	264	16.7	306	20.8
3	Assam	983	6.8	2291	7.5	2902	29.5
4	Bihar	964	76.9	1469	84.6	1823	81.2
5	Chhattisgarh	875	70.0	1123	63.0	1155	59.7
6	Goa	147	29.6	121	51.9	153	62.5
7	Gujarat	308	44.4	461	33.3	508	25.0
8	Haryana	3060	44.1	2741	57.0	3815	49.0
9	Himachal Pradesh	1538	30.6	1537	31.0	1516	38.4
10	Jharkhand	415	45.6	609	65.4	464	48.6
11	Karnataka	4054	90.3	5787	93.0	6399	89.9
12	Kerala	4968	97.1	5695	98.9	26619	99.4
13	Madhya Pradesh	3155	81.1	4068	86.6	4811	81.4
14	Maharashtra	4714	94.6	10087	61.0	13830	71.1
15	Manipur	304	56.3	354	18.5	518	58.8
16	Meghalaya	76	81.3	69	64.3	116	61.1
17	Mizoram	97	100.0	122	96.4	245	95.8
18	Nagaland	115	97.4	154	94.9	242	58.7
19	Odisha	1179	3.0	1642	25.7	1891	8.8
20	Punjab	6909	67.2	9972	77.9	12442	79.2
21	Rajasthan	2743	75.6	2989	72.7	3821	75.8
22	Sikkim	19	66.7	52	0.0	41	0.0
23	Tamil Nadu	5403	78.2	6852	82.9	10385	81.3
24	Telangana	509	23.8	1346	25.6	1279	27.4
25	Tripura	307	11.1	357	10.5	562	11.7
26	Uttar Pradesh	10852	86.1	10432	85.4	11541	83.3
27	Uttarakhand	1282	81.6	1762	77.9	1440	76.1
28	West Bengal	1626	7.8	1890	2.9	1608	27.2
29	A&N Islands	55	92.3	28	54.2	52	28.1
30	Chandigarh	134	67.1	89	75.6	182	83.1
31	D&N Haveli and Daman & Diu	5	-	6	66.7	11	0.0
32	Delhi	748	55.6	566	65.5	1179	70.0
33	Jammu & Kashmir	1222	15.7	1681	41.3	1837	41.3
34	Ladakh	2	-	5	-	8	100.0
35	Lakshadweep	4	-	3	-	3	100.0
36	Puducherry	36	-	72	-	141	100.0

Source: NCRB